

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00762/2018**

**Dated Friday the 22<sup>nd</sup> day of June Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

K.Sundara raman,  
Aged 63 years,  
S/o. Krishna Murthy Iyer,  
No. 3/34, Perumal Koil theru,  
Sakkramallur (Post),  
North Arcod (Dt) 632511. ....Applicant

By Advocate M/s. S. Ramaswamyrajarajan

Vs

- 1.Union of India rep by,  
The Chief Postmaster General,  
Tamil Nadu Circle,  
Chennai 600002.
- 2.The Superintendent of Post Offices,  
Arakkonam Division,  
Arakkonam 631001. ....Respondents

**ORAL ORDER****(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard the learned counsel for applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- “i. To Direct the respondent to bring the applicant under Old Pension Scheme taking into account the year of vacancy to the Group 'D' cadre ie., vacany year 2002 and to grant all consequential retirement/pensionary benefits with effect from 31.12.2014 and
- ii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case with cost.”

2. It is submitted that the applicant while working as Extra Departmental Delivery Agent was appointed in the Group “D” cadre under Seniority Quota for the vacancy which arose in the year 2002. He retired as a Postman on 31.12.2014. He made a representation on 09.01.2018 for sanction of Pension under the Old Pension Scheme which is still pending for consideration. Learned counsel for applicant submits that the applicant would be satisfied if the 1<sup>st</sup> respondent is directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 1<sup>st</sup> respondent to consider the representation of the applicant dated 09.01.2018 in accordance

with law and as per rules and pass a reasoned and speaking order within a period of 8 weeks from the date of receipt of certified copy of this order.

4. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)**  
**Member(A)**  
**22.06.2018**

SKSI